

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514

IB-486/PB/2018

IA/1405/2023, IA/2734/2020, CA/603/2019, CA/1315/2019, IA/3906/2021,

IA/6054/2021

IN THE MATTER OF:

Usha Devi

....Applicant

Vs.

Praveer Construction Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 09.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Rakesh Kumar, Ankit Sharma Advs.
Mr. Alok Kaushik (Liquidator)

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2734/2020:-

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Liquidator are present. Both the Counsels submitted that in terms of order dated 05.03.2024, they have filed their written submissions and the same are now available on the e-portal of the Tribunal. Order in this matter is **reserved**.

IA/6054/2021:-

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Liquidator are present. Both the Counsels submitted that in terms of order dated

11.01.2024, they have filed their written submissions and the same are now available on the e-portal of the Tribunal. Order in this matter is **reserved**.

IA/3906/2021:-

This is an application filed by the Liquidator under Regulation 38 of the IBBI (Liquidation Process) Regulations, 2016 seeking permission for distribution of not readily realizable asset in the form of Avoidance Transaction Application. Ld. Counsel on behalf of the Liquidator is present and submitted that with the passage of time, time application has now become infructuous and therefore, the same is **dismissed as infructuous**.

IA/1405/2023, CA/603/2019, CA/1315/2019:-

List these applications on **09.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)